

Sl. No.	State/UT	No. of projects completed
26	Tamil Nadu	25
27	Uttar Pradesh	24
28	Uttarakhand	4
29	West Bengal	10
30	Andaman and Nicobar Islands	0
31	NHDP - IV	0
32	Bridge Works (S&R)	29

Construction of bypass on NH-47

586. SHRI K.N. BALAGOPAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether construction of bypass at Kollam, Alappuzha and Attingal on National Highway-47 have been finalized by Government;
- (b) if so, the details thereof;
- (c) by when it would be completed as per the plan; and
- (d) whether National Highway-47 is being renumbered?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHAN PAL): (a) to (c) Ministry has sanctioned the construction of 13km 2-lane Kollam Bypass and 6.8 km 2-lane Alappuzha Bypass on NH-47 at the cost of ₹ 267.16 crore and ₹. 255.75 crore respectively in January, 2014. Tenders have been invited. The scheduled completion is 30 months period after award of the work. Attingal Bypass is a part of 4-laning project from Ochira to Thiruvananthapuram section of NH-47 under National Highways Development Project (NHDP). However, the project has since been dropped due to extremely slow pace of Land Acquisition.

(d) NH-47 has been renumbered. The new number from Edapally to Kanyakumari is NH-66 and Edapally to Walayar/Tamil Nadu Border is NH-544 in Kerala.

Rules and regulations for e-rickshaws

†587. SHRIMATI KANAK LATA SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Ministry is working on any proposal to frame rules/regulations and appointing a regulator for e-rickshaws running in Delhi;

†Original notice of the question was received in Hindi.

(b) if so, whether the Ministry also proposes to determine fares of e-rickshaws as in the case of autorickshaws;

(c) if so, the details thereof; and

(d) the number of e-rickshaws running in Delhi and whether the unemployed persons have got employment through it?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHAN PAL): (a) Ministry proposes to amend the definition of "motor vehicle" in sub-section (28) of section 2 of the Motor Vehicles Act, 1988, so as to exempt 3-wheeled electric motor propelled vehicles with engine capacity of 650 watt or less and two-wheeled electric motor propelled vehicles with engine capacity of 250 watt or less from the purview of the Act. Necessary action in this regard is in progress.

(b) No, Sir. The Ministry does not determine fares of three-wheeler autorickshaws also.

(c) Does not arise.

(d) The required information is not maintained by the Ministry.

Removal of liquor shops from highways

588. SHRI RAJKUMAR DHOOT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government had in the past issued directions to State and UT Governments to remove liquor shops from highways as a road safety measure;

(b) if so, the details thereof; and

(c) the present status of implementation of direction, State and UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHAN PAL): (a) to (c) The licensing of liquor shops is covered under Excise Policy of the States. The matter regarding removal of liquor shops along Highways was discussed in the 7th meeting of the National Road Safety Council (NRSC) held in New Delhi, where it was unanimously agreed that licenses for liquor vends should not be given along National Highways. The Ministry has been